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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

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PUBLIC NOTICE NO. 51 (RE-2006)/2004-2009

NEW DELHI, THE 11th September, 2006

S.O.(E) – In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby amends the Aayaat Niryat Form, notified in the Handbook of Procedures, Vol-I (RE-06), 2004-2009, as per following details:-

In the Aayaat Niryat Form following amendments shall be made:

(1) SI.No.13 of Part I is amended to read as under:

13. Turnover Details for the preceding three licensing years

Sr.No.	FY	Annual Domestic Turnover (Rs Lakhs)	Annual Export Turnover (Rs Lakhs)
1.			
2.			
3.			
GRAND TOTAL			

(2) SI.No.5A of Sub Section VI is amended to read as under:

5A. Whether imports made are under Technological Upgradation Scheme Yes/No

If yes, give following details:

Sr No	EPCG Authorisation No	EPCG Authorisation Date	CIF Value / duty saved	EO fixed in freely convertible currency	%age of EO fulfilled	Expiry date of EO period

(3) SI.No.6 of Sub Section VI is amended to read as under:

6. Details of exports/deemed supplies made in the preceding 3 licensing years for the same or similar product

Licensing Year	Products exported/Supplied/ Services rendered	FOB Value of exports/services rendered (in Rs Crore)	FOR Value of Deemed supplies (in Rs Crore)	Total Export performance (in Rs Crore)
1	2	3	4	5
1.				
2.				
3.				
Average Export Performance: Rs.				

(4) SI.No.7 of Sub Section VI is amended to read as under:

7. Details of EPCG Authorisations already obtained and which have not been redeemed

S No	Authori-sation No	Authori-sation Date	CIF Value (Rs)	EO fixed in freely convertible currency	Whether entitled for BG/LUT (write specifically)	%age of EO fulfilled	Expiry Date of EO period

(5) SI.No.10A to 10D of Sub Section VI is replaced by SI.No.10 as under:

10. Details of Export Obligation and Average export obligation to be imposed:

Total duty saved applied (Rs.) as per column no.5 at sr.no.9	Export Obligation (as a multiple of duty saved) to be imposed				Average Export Obligation to be imposed (Rs) (as shown in sr.no.6)	Export obligation period to be imposed (in years)	
	6 times +		8 times			8 years	12 years ++
	(Rs.)	(USD)	(Rs.)	(USD)		(indicate specifically)	

+ In case of imports made by SSI, agro units in the agri export zones and technological upgradation scheme.

++i. In the case of agro units in the agri export zones

ii. In respect of EPCG licences with a duty saved of Rs.100 crore or more.

(6) SI.No.12A of Sub Section VI is amended to read as under:

12 A. Address of the factory/premises of the applicant where the capital goods to be imported are proposed to be installed

2. This issues in Public Interest.

Sd/-
(K. T. CHACKO)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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